

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA.No.310/203/2020  
in &  
OA No.310/00337/2020**

**Dated the Thursday, 19<sup>th</sup> day of March, 2020**

**PRESENT**

**Hon'ble Mr.P. Madhavan, Judicial Member  
Hon'ble Mr.T. Jacob, Administrative Member**

T. Nesaraj  
Retd. Senior Goods Driver,  
No.51A, Gokul Nagar,  
4<sup>th</sup> Street, Sakthi Nagar Extn.,  
Kattur, Trichy-620019.

**...Applicant**

(By Advocate : M/s. Ratio Legis)

Vs.

1. The Union of India Rep. By  
The General Manager,  
Southern Railway,  
Park Town, Chennai-600 003;
2. The Divisional Personnel Officer,  
Tiruchchirappalli Division,  
Southern Railway,  
Trichy.

**...Respondents**

(By Advocate: Mr. P. Srinivasan)

**O R A L O R D E R**  
**(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))**

MA 203/2020 has been filed by the applicant seeking condonation of the delay of 366 days in filing the OA.

2. Heard. The MA is allowed for the limited purpose of disposal of the OA by issuing directions.

3. OA is filed seeking the following reliefs:-

"to call for all the records related to the applicant's service and the representation dated 12.03.2018 submitted by the applicant and to direct the respondents to determine pension and all other settlement dues for an average emoluments of actual pay drawn plus 55% pay element with all other attendant benefits with 12% interest and to pass such other order/orders as this Hon'ble Tribunal deems fit and proper and thus render justice."

4. When the matter is taken up for consideration, learned counsel for the applicant submits that applicant had submitted a representation dated 16.07.2018 (Anexure A13) to the respondents with regard to his grievance. However, the same is pending with the respondents without disposal. He submits that his client would be satisfied if the respondents are directed to consider and dispose of the pending representation within a time frame to be set by the Tribunal by passing a reasoned and speaking order.

5. Mr. P. Srinivasan, Learned Standing counsel, who takes notice for the respondents, has no objection to the above prayer.

**6. In view of the limited relief sought, without going into the merits of the case, OA is disposed of by directing the competent authority to consider and dispose of the pending representation of the applicant dated 16.07.2018 (Anexure A4) in the light of the relevant rules and**

**regulations by passing a reasoned and speaking order within a period of four months from the date of receipt of copy of the order.**

**7. OA is accordingly disposed of at admission stage without going into the merits of the case. No costs.**

(T. JACOB)  
MEMBER(A)

(P. MADHAVAN)  
MEMBER(J)

19.03.2020

asvs